

[English]

**New Technology for Cancer Cure**

170. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

- (a) whether any new technology has been invented for cancer cure;
- (b) if so, the details thereof;
- (c) the hospitals where the new technology has been experimented and the outcome thereof; and
- (d) the cost of these medical equipments used for treatment of cancer patients?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (d) As per the information received from ICMR, no absolutely new technology for cancer treatment has been invested recently. Refinements of existing modalities of treatment is continuously being undertaken all over the World.

**Economic Census**

171. DR. T. SUBBARAMI REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to bring out an economic census containing data regarding unorganised sector;
- (b) if so, the details thereof;
- (c) whether the statistical system is governed by the Act framed in 1950 to ensure that the data collected is accurate;
- (d) if so, the steps taken by the Government in this regard; and
- (e) whether department propose to publish the Fourth Economic census by the end of 1997?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOOR): (a) Yes, Sir.

(b) The fourth Economic Census is proposed to be conducted in November-December 97. The census will cover all enterprises in the whole country engaged in both agricultural (excluding crop production and plantation) and non-agricultural economic activities. It will throw up basic information on location, type of activity, nature of operation, ownership, powerfuel used, source of finance and employment by sex, etc., of the enterprises and will provide a sampling frame for detailed sample surveys to be launched in subsequent years.

(c) and (d) There is one Act, viz., the Collection of Statistics Act, 1953 (No. 32 of 1953), which has been so far used to collect data from organised industrial sector. This Act is being amended for enlarging its scope to cover

both organised and unorganised (non-agricultural) economic activities. The penalty provisions for non-response are also being made stricter.

(e) The field work of the fourth Economic Census is expected to be over by the end of December 1997. The provisional results of the census are planned for release within six weeks of completion of the field work.

**Fee in Private Medical Colleges**

172. SHRI MULLAPPALLY RAMACHANDRAN:  
SHRI RAVINDRA KUMAR PANDEY:

Will the PRIME MINISTER be pleased to state:

- (a) whether nomination fee, capitation fee (educational) for medical students in Private Medical Colleges has been fixed as per the decision of Supreme Court of India;
- (b) if so, the details thereof;
- (c) whether private medical colleges are implementing the decision of the Supreme Court in regard to fixation of fee;
- (d) if so, the details thereof;
- (e) whether any evaluation has since been done by the Government in regard to excess capitation fee, nomination fee and other fee being charged by private medical colleges;
- (f) if so, the findings thereof, State-wise; and
- (g) the action proposed to taken against the medical colleges violating the Supreme Court's norms?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) and (b) As per directions of the Supreme Court, Government of India have fixed following upper ceiling of fee for private medical colleges in the country which will be effective from the academic session 1997-98;

**Payment seats:** An amount of Rs. 1.10 lakh per student per annum (12 months) shall be payable as fee. Out of this amount a sum of Rs. 20,000/- per student, per annum (fixed) in case of colleges which do not have their own hospital facilities and Rs. 7,000/- per student per annum (fixed) in case of colleges which do not have their own hospital facilities and Rs. 7,000/- per student per annum (fixed) in case of colleges having partial hospital facilities will be paid back to the Government/authority running the hospital utilised by such medical colleges.

**Free/Merit seats:** Rs. 13,000/- per student per annum shall be payable as fees.

The actual fee to be levied within above ceiling is to be fixed by the State Committees set up by the respective State Govts./UTs.

(c) and (d) Private medical colleges are required to